

Percentage of area irrigated in States Tax Liabilities of Shri Biju Patnaik

*1438. **Shri Nitiraj Singh Chaudhary:**
Shri Y. S. Kushwah:
Shri Ram Avtar Sharma:
Shri N. K. P. Salve:
Shri G. D. Dixit:
Shri Nathu Ram Ahirwar:
Shri Babunath Singh:
Shri G. S. Mishra:
Shri Shashi Bhushan:

Will the Minister of Irrigation and Power be pleased to state:

(a) the percentage of area irrigated in each State by Government sources and Private sources; and

(b) the reasons for this disparity?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1225/67].

(b) Topography, Rainfall, possibility of irrigation and priority allocated by respective States for investment on irrigation are the principal reasons.

Annuity Policies Granted to Foreigners

*1439. **Shri Jyotirmoy Basu:**
Shri K. Ramani:
Shri Mohammad Ismail:
Shri P. P. Esthose:

Will the Minister of Finance be pleased to state:

(a) the number and total value of annuity policies granted to foreigners during the last ten years;

(b) how many of them have left India for good;

(c) whether the policy of decentralisation as indicated in Chairman's report of 1959 is being followed;

(d) whether general recruitment of staff has been stopped/curtailed; and

(e) if so, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b). The information is not readily available.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

*1440. **Shri Surendranath Dwivedy:**
Shri Hem Barua:
Shri Kanwar Lal Gupta:
Shri Bal Raj Madhok:
Shri Ram Oharan:
Shri Rabi Ray:
Shri George Fernandes:
Shri Ram Sewak Yadav:

Will the Minister of Finance be pleased to state:

(a) whether all cases regarding income-tax, customs including Kalinga Trusts Ltd. and search of Hundis in Calcutta pending against Shri Biju Patnaik, former Chief Minister of Orissa have been fully investigated and completion report received;

(b) the total amount of income-tax assessed on him and the Companies with which he is connected and the amount realised so far;

(c) the total amount in arrears and since when these arrears have accumulated;

(d) the total of penalty imposed on Shri Patnaik for not disclosing all sources of income to the Income-tax authorities;

(e) whether he has paid up the full amount against which he has preferred appeal and got stay in the Calcutta High Court; and

(f) when these cases were filed and whether Government have taken any steps in the court to get the orders vacated?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) There is no case pending against Shri Patnaik on the Customs side. On the income-tax, side, the investigations have been completed

(b) Total income-tax from assessment year 1957-58 onwards levied so far on the group is Rs. 1,11,93,787 of which Rs. 19,59,240 has been realised so far.